

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**C.P. (IB)/1036(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES:      **JONES LANG LASALLE PROPERTY  
CONSULTANTS INDIA PRIVATE LIMITED V/s  
SKY ONE CORPORATE PARK LLP**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Roshab Chopta for the Corporate Debtor is present.
2. This Petition was filed on 21.06.2023 and was listed for numerous occasions. The Counsel for Petitioner informed this Bench on 05.04.2024 that pleadings are complete, however, the Respondent was not represented on that day, accordingly this Bench had recorded in daily order that in case the Respondent does not appear, the matter shall be proceeded on the basis of material available on record.
3. However, on 29.04.2024 there was no representation from the Petitioners, and the Counsel for the Corporate Debtor was present. The matter was adjourned to 07.05.2024. On that day also, there was no representation on behalf of the Petitioner. On 11.06.2024 also there was no appearance on behalf of the Petitioner and this Bench has recorded in daily order that "Post this matter for dismissal for

default in case the Petitioner fails to appear on the next date of hearing.” The matter was adjourned to 25.06.2024 i.e. today.

4. None appeared on behalf of the Petitioner. Even after clear and categorical directions from this Bench and even after granting various opportunities to the Petitioner to advance their submissions, the Petitioner chose not to appear before the Bench today and prosecute their matter further.
5. The Continued absence on the part of the Petitioner further strengthens the belief of this Bench that the Petitioner either have settled the matter with the Corporate Debtor or is no more inclined to prosecute their grievance/issue further in the present matter.
6. In that view of the matter, the present Company Petition bearing **C.P. (IB)/1036(MB)/2023**, is disposed of for want of prosecution. Resultantly, all the pending Applications, if any, arising out of the present Company Petition, stand closed, in view of disposal of the main Company Petition.
7. There would however be no order as to costs. File be consigned to record. Ordered Accordingly.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

/Neeraj/

**Sd/-**  
**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**